CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00183/2017

DATED THIS THE 26th DAY OF SEPTEMBER, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V.SANKAR, MEMBER (A)

A.Manjula
W/o T.Pushpakumar
Aged 53 years
Working as SSO-II
O/o ALISDA, DGAQA
Posted to work at OAQA
BEL, Jalahalli, Bangalore-560 013.
Residing at
141/1, KSFC Layout
Oil Mill Road
Lingarajapuram
Bangalore-560 084.

....Applicant

(By Advocate Shri B. Veerabhadra)

Vs.

- The Directorate General of Aeronautical Quality Assurance Ministry of Defence H Block, New Delhi-110 011.
- The Secretary Defence Production Ministry of Defence South Block, New Delhi-110 011.
- The Regional Director O/o ALISDA, DGAQA Bangalore.

...Respondents

(By Advocate Sri K.Dilip Kumar)

ORDER

(PER HON'BLE SHRI C.V.SANKAR, MEMBER (ADMN)

The applicant has filed the present OA seeking the following relief:

- i. Call for the relevant records and on perusal
- ii. Direct the respondents to provide promotional avenue to those personnel with Diploma Qualification and who is working in the

feeder cadre of SSO-II to SSO-I functional and non-functional while declaring the provisions of SI.No.5 in Schedule I of SRO 10 Defence Aeronautical Quality Assurance Service Rules 2017 as arbitrary, discriminatory and void for the reasons stated in the OA.

- 2. According to the applicant, she was appointed as Junior Scientific Assistant Gr.II(JSA-II) w.e.f. 13.05.1983 in the respondents organisation with her qualification of Diploma in Telecommunications. The said post of JSA-II is re-designated as SA. She was further recruited in the year 1988 as Senior Scientific Assistant(SSA) and promoted as Junior Scientific Officer(JSO) w.e.f. 02.07.2007. She was further promoted as Senior Scientific Officer Gr.II(SSO-II) vide letter dtd.17.12.2014(Annexure-A1). Upon promotion she was transferred from ORDAQA Bangalore to ALISDA, Bangalore.
- 3. It is submitted that when the respondents failed to provide the promotional avenues to the cadre of JSO and SSO-II, the colleagues of the applicant had approached the Tribunal in OA.No.616/2004. Upon the direction of the Tribunal vide order dtd.08.07.2005(Annexure-A2), the respondents issued SRO 132, the Rules which are called as Defence Aeronautical Quality Assurance Service Rules 2005(Annexure-A3). SI.No.5 of Schedule I of the said Rule inter alia provides that for the post of Senior Scientific Officer Grade I, the method of recruitment is by promotion on selection basis and the grade from which promotion is permissible and the minimum eligibility period prescribed is Senior Scientific Officer Grade II in the pay scale of Rs.8000-13500 with 5 years regular service in the grade. The applicant having entered the grade of Senior Scientific Officer Grade II expected the promotion in the normal course. Thereafter the respondents issued a letter dtd.24.4.2015(Annexure-A4) which provides at SI.No.5 of Schedule I that for the post of SSO-I will be by promotion on selection basis. Further, it indicates

the grade for which promotion is permissible and the minimum eligibility period prescribed is officers in SSO-II with 4 years regular service in the grade and possessing degree in Engineering or Technology or Metallurgy or Information Technology Masters Degree Science or in (Physics/Chemistry/Maths) or equivalent qualification from a recognized university. Thus, in effect, the personnel possessing Diploma in Engineering or Degree in Science are totally blocked for further promotion as SSO-I which is against the letter and spirit of the order passed by this Tribunal in OA.No.616/2004. Further respondents the issued letter dtd.21.05.2015(Annexure-A5) conveying the approval to the grant of organized Group A Service Status to Defence Aeronautical Quality Assurance Service which indicates that SSO-II is part and parcel of Organized Group A Engineering Service. But when the respondents effected the revision of service rules thereby blocking the promotional avenue for SSO-II to SSO-I to those with the qualification of Diploma in Engineering, the applicant submitted her representation dtd.3.2.2016(Annexure-A6) followed by another representation dtd.12.5.2016(Annexure-A7). Despite the receipt of the said representations, the respondents published SRO 10(Defence Aeronautical Quality Assurance Service Rules 2017) and Sl.No.5 of Schedule I to the said rule.

4. Applicant further submits that the action of the respondents in providing the provision at SI.No.5 of Schedule I of the Recruitment Rules(Annexure-A8) is arbitrary, discriminatory and violative of Article 14 and 16 of Constitution of India. The Hon'ble Apex Court in CSIR vs. KGS Bhat AIR 1989 SC 72 and in several other catena of cases including AN Sehgal Vs. Raje Ram Sheoran 1991 SCW 1246, Dr.Ms.O.Z.Hussain Vs. Union of India AR 1990 SC 311 and in Kamalakar Vs.Union of India 1999 SCC L&S 919

- 5. She further submits that for getting the MACP, one has to remain in the same grade for a period of 10 years to get the next grade, whereas if the promotional avenue is provided, one would be entitled to come within the zone of consideration to the next grade on completion of 4 years' service. In case one retires after 4 years before completion of 10 years if he/she is not provided with the promotional avenue, he/she would be deprived of the legitimate benefit on par with his/her colleagues. Hence, the action of the respondents is against the provisions of Article 14, 16 of the Constitution of India.
- 6. The respondents have filed their reply statement wherein they submit that the applicant was directly recruited to the post of Senior Scientific Assistant (Group 'B' Non-Gazetted) on 25.04.1988 with her educational qualification of Diploma in Telecommunication. Thereafter, she was upgraded/promoted to the post of Senior Scientific Assistant (Higher Scale) (Group 'B' Gazetted) w.e.f. 31.03.1994 and to the post of Junior Scientific Officer (Group 'B' Gazetted). She was inducted into Defence Aeronautical Quality Assurance Service(DAQAS), an Organised Group 'A' Central Service, through promotion to the post of Senior Scientific Officer Grade-II (Group 'A') w.e.f. 16.01.2015.

7. The DAQAS was incepted by way of trifurcation of Defence Science Service in 1979. As per the Service Rules for DAQAS notified first in 1979, for promotion to the post of Senior Scientific Officer Grade-II, the eligibility criteria was prescribed as Junior Scientific Officer with 3 years' regular service in the grade and possessing degree in Engineering/Masters degree in Science or equivalent qualification. The DAQAS Rules were revised in the year 2005 in consultation with DoP&T and UPSC whereby the requirement of possessing the aforesaid educational qualification of Service Rules of 1979 was removed. Later, the Service Rules of 2005 were amended as Defence Aeronautical Quality Assurance Service Amendment Rules, 2007 notified vide SRO 45 dtd.02.08.2007(Annexure-R2). As per the amended Service Rules of 2007, the entries in Schedule-I against post at Sl.No.5 i.e. Senior Scientific Officer Grade-I were substituted and possessing degree in Engineering or Technology or Metallurgy or Masters Degree in Science or equivalent qualifications was included as eligibility criteria for promotion to the post of Senior Scientific Officer Grade-I. The DAQAS was recognised as an Organised Central Group 'A' Service with the approval of the Cabinet conveyed vide letter dtd.21.5.2015. As per the decision of the Cabinet, induction through direct recruitment in DAQAS at the level of Junior Time Scale(i.e. post of Senior Scientific Officer Grade-II) is to be made through UPSC Engineering Service Examination. The DAQAS Service Rules were amended as Defence Aeronautical Quality Assurance Service Rules, 2017 notified on 25.02.2017 vide SRO 10 dtd.03.02.2017. The Service Rules, so far as it relates to educational qualification for direct recruits at the level of SSO-II, was amended in consultation with UPSC and prescribed in Schedule-III as per the requirement for UPSC Engineering Service Examination. Besides, possessing the aforesaid educational qualification for

promotion to the post of SSO-I, the eligibility criteria of earlier Service Rules of 2007 have also been retained. Thus the revised Service Rules, 2017 do not affect any of the existing employees for promotion to the post of SSO-I. The applicant with her educational qualification of Diploma in Telecommunication was not eligible for promotion to the post of Senior Scientific Officer Gr.I even at the time of her joining the service. As the educational qualification for promotion to the post of SSO Gr.I was notified in the amendment of Service Rules vide SRO 45 dtd.2.8.2007, the same is a settled issue now. The applicant was promoted as SSO-II w.e.f. 16.01.2015 when the provision of SRO 45 dtd.02.08.2007 was already in place. Challenging this provision at this stage is violation of Section 21 of the AT Act, 1985.

8. The respondents further submit that the eligibility service for promotion from the post of JSO to the post of SSO-II prescribed under Service Rules of 1979 was Junior Scientific Officer with 3 years' regular service in the grade and possessing degree in Engineering/Masters Degree in Science or equivalent qualification. With this it is clear that the applicant with her educational qualification of Diploma in Telecommunications was not eligible for promotion even to the post of SSO-II and thereby her further promotion from the post of SSO-II to SSO-I was out of question. And when some of the Group 'B' employees had filed OA.616/2004 before this Tribunal, revision of the Service Rules for DAQAS was already at advance stage and as advised by DoPT, action was being taken to amend recruitment rules for the post of SSO-II against the quota, which would provide promotional avenues for B.Sc/Diploma qualified JSOs and that a reference dtd.5.7.2005 was already made to UPSC to this effect. The Tribunal had disposed of the OA with direction to the respondents to ensure that all such steps are taken in the

time limit of four months to seek concurrence from UPSC and to notify the amended Recruitment Rules, if such concurrence was granted. In compliance of the Tribunal's order, the DAQAS Service Rules were revised vide SRO 132 dtd.06.12.2005 and thereby the requirement of possessing the higher educational qualification of degree in engineering/technology or Masters Degree in Science was removed. However, keeping in view the requirement of the service and advice of the DoPT, the requirement of possessing the higher educational qualification was made an eligibility criteria for further promotion from SSO-II to SSO-I vide SRO 45 dtd.02.08.2007. Thus the applicant became eligible for promotion to the post of SSO-II but not for further promotion to SSO-I as she does not meet the educational qualification prescribed in above SRO. In the revised Service Rules of 2017, so far it relates to promotion from SSO-II to SSO-I, the provision of pre-revised service rules of 2005 as was amended vide SRO 45 dtd.02.08.2007 was retained. Hence, it is grossly displaced and incorrect that revision of the service rule in 2017 has blocked the promotional avenue for the applicant as with her educational qualification of Diploma in Telecommunications, she was not eligible for promotion to the post of SSO-I even at the time of her joining the service. The eligibility criteria of possessing degree in Engineering or Technology or Metallurgy or Masters Degree in Science or equivalent qualifications for promotion to the post of SSO-I existed in the Service Rules of 2007 which has been retained in the Service Rules of 2017. Thus as far as promotion to the post of SSO-I is concerned, no new provision has been added in respect of the existing incumbents.

9. As regards the contention of the applicant that grant of financial upgradation under MACP will be less beneficial to her as she would have to

remain in the same grade for 10 years whereas she would be in the zone of promotion to the post of SSO-I after completion of 4 years of regular service, the respondents submit that she having been directly recruited in the grade of SSA in the year 1988, she is eligible for 3rd MACP on completion of 30 years of service in the year 2018. Thus she seems to be placed in an advantageous position as compared to other officers recruited/promoted along with her in the year 2014-15 who would be eligible for promotion to the post of SSO-I in the same scale i.e. Level-11 in the Pay Matrix after completion of 4 years service i.e. in the year 2019-20. Hence the OA being devoid of any merit is liable to be dismissed.

10. The applicant has filed written arguments note wherein he submits that the respondents have failed to take cognizance of order dtd.26.05.1977 issued by the Min. of Education and Social Welfare which envisages that the Diploma in Engineering in appropriate discipline plus total 10 years technical experience in their appropriate fields is equivalent to degree in engineering which would be considered valid for the purpose of selection to Gazetted Post and services under the Central/State Governments(Annexure-A9). He further submits that the action of the respondents is against the order dtd.23.11.2001 passed by this Tribunal in OA.No.1649/2000 and also dtd.08.07.2005 in OA.616/2004. In pursuance thereof the respondents issued SRO-132. For having extended the benefit the respondents at later stage cannot and is not empowered to withdraw the benefit. The action of the respondents is against the service law. The main contention of the respondents that at the time of entry of the applicant the promotional channel was not available hence they are not affected is untenable as, if that contention is to be accepted, then the condition of appointment that the service rules amended from time to time is applicable will be a futile

exercise. The applicant having put in more than 10 years experience after his Diploma is deemed to be Graduate in Engineering and the impugned recruitment rules do not provide for the provision which is equivalent to Degree in Engineering. He has produced a copy of the OM dtd.11.02.2015 wherein the decision conveyed in order dtd.27.12.2007 was cancelled and the Govt. of India instructions dtd.26.05.1977 is made applicable(Annexure-A10). The Govt. of India having extended benefit cannot take away such benefit by its own Ministry under its umbrella.

- 11. We have heard the Learned Counsel for both the parties. The Learned Counsels for the applicant and the respondents have made submissions reiterating the factual position and their points as highlighted by them in the OA and the reply statements.
- 12. We have gone through the main contentions of the applicant and replies of the respondents in detail. It is clear that the applicant was not entitled for further promotion from SSO-II to SO-I even under the earlier rules. The DAQAS service rules were revised vide SRO 132 dtd.06.12.2005 enabling persons like the applicant to at least get promoted to SSO-II. The other contentions regarding absence of promotional avenues to promotees and other points do not have any merit and therefore are liable to be dismissed.
- 13. However, along with the written arguments note, the applicant has submitted an order dtd.26.05.1977 issued by the then Ministry of Education & Social Welfare, Govt. of India wherein it is mentioned that the Govt. of India have decided to recognise the Diploma in Engineering in appropriate discipline plus total 10 years of Technical experience in the appropriate fields is equivalent to Degree in Engineering. This has also been confirmed by the Hon'ble Central Administrative Tribunal, Principal Bench, New Delhi in

OA.No.2651/2012 relating to the Dept. of Telecommunications vide its order dtd.26.04.2013. The same was challenged before the Hon'ble High Court of Delhi in WP(C).No.4879/2014 but failed with the Hon'ble High Court of Delhi also taking the same view that in the absence of any contradictory evidence, it is to be considered that the order dtd.26.05.1977 is still valid. The respondents in their reply to the rejoinder filed in similar OAs.No.292/2017 & batch have reiterated that for scientific and technical posts, higher educational qualifications need to be insisted upon and it is the prerogative of the employer since the duration of study and the subjects covered, training etc. is more elaborate and enlarged in Graduate Engineering course compared to the Diploma course. They have also reiterated that when the DAQAS service rules were revised in 2017, the rules have been notified with due approval of DoP&T and UPSC and in this OA since neither DoP&T nor UPSC is a respondent, their views would not be available.

14. Having considered the above aspects and accepting that the prescription of educational qualifications is the prerogative of the employers based on the requirements of the employer, it is to be admitted that when Govt. of India itself had taken a stand earlier that the Diploma holders with 10 years of technical experience would be considered as equivalent to a person with Graduation in Engineering and contrary evidence to the validity of the order has not been brought in, the availability of the promotional avenues to persons who are already serving the department in similar capacities at the lower level should not be denied. We, therefore, order that the case of the applicant should be examined and processed for enabling her to be considered for further promotion to SSO-I. The respondents are at liberty to bring in necessary amendments to the service rules taking note of this position.

15. The OA is accordingly allowed with the above observation. No costs.

(C.V.SANKAR) MEMBER (A) (DR.K.B.SURESH) MEMBER (J)

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Annexures referred to by the applicant in OA.No.170/00183/2017

Annexure A1: Promotion letter dt.17.12.2014

Annexure A2: Order dt.08.07.2005 in OA.616/2004

Annexure A3: SRO 132

Annexure A4: Letter dt.24.04.2015 along with draft RR

Annexure A5: Letter dt.21.05.2015-approval to the grant of Organised Group

A Service Status
Annexure A6: Representation dt.03.02.2016

Annexure A7: Representation dt.12.05.2016

Annexure A8: SRO 10 – Defence Aeronautical Quality Assurance Service Rules 2017

Annexures with reply statement:

Annexure-R1: SRO 45 dtd.02.08.2007

Annexure-R2: Notification dtd.08.02.1979 incepting DAQAS

Annexure-R3: OM No.AB.14017/48/2010-Estt.(RR) dtd.31.12.2010

Annexures with written arguments note filed by the applicant:

Annexure-A9: Order dtd.26.05.1977 Annexure-A10: OM dtd.11.02.2015
